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Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Policy 4 Section, Room No 210
Udyog Bhavan

Notification No. 44 /2015-2020
New Delhi dated 30 November, 2018

Subject: Amendment in Para 4.32(i) of Chapter 4 of the Foreign Trade Policy 2015-20.

S.O.(E): In exercise of powers conferred by Section 5 of FT(D&R) Act, 1992, read with paragraph 1.02 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby makes following amendment in Para 4.32(i) of Chapter 4 of Foreign Trade Policy 2015-20.

2. **Existing Para 4.32(i) of FTP 2015-20:-**

“Gold jewellery, including partly processed jewellery and articles including medallions and coins (excluding legal tender coins), whether plain or studded, containing gold of 8 carats and above up to maximum limit of 22 carats.

The Findings like posts, push backs, locks which help in collating the jewellery pieces together, containing gold of 3 carats and above up to a maximum limit of 22 carats.”

The amended Para 4.32 (i) of FTP 2015-20:-

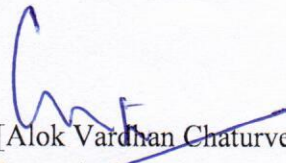
“Gold jewellery, including partly processed jewellery and articles including medallions and coins (excluding legal tender coins), whether plain or studded, containing gold of 8 carats and above up to maximum limit of 22 carats.

Gold religious idols (only gods and goddess) of 8 carats and above (upto 24 carats) subject to the following conditions:

- i) Exports would be subject to 100% examination by the Approved Government Valuer.
- ii) Foreign remittance has to be realised within a period of 3 months from the date of export.
- iii) Exporters must submit confirmed export order before effecting export.
- iv) Distinction must be made between a religious idol and simply moulded gold article/ idol.
- v) Exports may be allowed only by actual manufacturers of such idols.

The Findings like posts, push backs, locks which help in collating the jewellery pieces together, containing gold of 3 carats and above up to a maximum limit of 22 carats.”

3. **Effect of this Notification:** Para 4.32(i) of Chapter 4 of the Foreign Trade Policy 2015-20 is amended to allow export of Gold idols (only gods and goddess) of 8 carats and above (upto 24 carats) from domestic tariff area.


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